

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 224 of 2019
With
I.A. No. 3638 of 2020

Namita Singh (aged about 31 years) daughter of Late Gauri Shankar Singh, now an Ex-CISF No.084471068, Lady Const. GD connected CISF unit 2nd R.B., Ranchi, Jharkhand, P.O. & P.S. Dhurwa, District- Ranchi-834004, presently residing with Mother Smt. Kanti Singh, Address- Namita Singh, D/o Kanti Singh, at North Shivpuri (Near Kallu Chowk), Hazaribagh, P.O. & P.S. Hazaribagh, District- Hazaribagh, Jharkhand, PIN- 825301, Mob. No. 6299251855

... **Petitioner**

-Versus-

1. The Union of India, through its Secretary, Ministry of Home Affairs (MHA), P.O. & P.S. North Block, New Delhi-110001
2. Director General, CISF Directorate, Block No.13, CGO Complex, Lodhi Road, P.O. & P.S. Lodhi Road, New Delhi-110003
3. Inspector General, CISF East Sector FHQRS, P.O. & P.S. Dhurwa, District- Ranchi-834004, Jharkhand
4. The D.I.G., CISF Unit East Zone HQRS, P.O. & P.S. Boring Road, District- Patna, Bihar-800013
5. Commandant CISF unit 2nd R.B. Ranchi, P.O. & P.S. Dhurwa, Tiril, District- Ranchi, Jharkhand-834004

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Kumar Vaibhav, Advocate
For the Respondent-UOI : Ms. Shreesha Sinha, A.C. to A.S.G.I.

05/26.06.2020. Heard Mr. Kumar Vaibhav, learned counsel for the petitioner and Ms. Shreesha Sinha, learned counsel for the respondent-Union of India.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

I.A. No. 3638 of 2020 has been filed for withdrawing the instant writ petition with liberty to file afresh.

Learned counsel for the petitioner submits that this writ petition has been filed for quashing the punishment order dated 09.10.2018. He further submits that subsequently the departmental appeal and revision petition, filed by the petitioner have also been dismissed by the appellate authority and revisional authority and

that is why he is withdrawing this writ petition with liberty to challenge the orders passed by the appellate authority and revisional authority.

Learned counsel for the respondent-Union of India has no objection if the permission is accorded to withdraw this writ petition.

Permission is accorded. Accordingly, I.A. No. 3638 of 2020 stands allowed and disposed.

Accordingly, this writ petition stands disposed of as withdrawn with the aforesaid liberty.

(Sanjay Kumar Dwivedi, J.)

Ajay/